

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 411
362/252/ND/2020

IN THE MATTER OF:
M/s. Ethics Exports Pvt. Ltd.

...APPELLANT

Vs.

Registrar of Companies

...RESPONDENT

Section
Under Section 252

Order delivered on 22.12.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant
For the ROC
For the I.T. Department

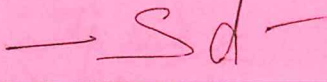
:Mr. Mohit Gulati, CS.
:Mr. M. Yadubhushana Rao, AROC.
:Mr. Ruchir Bhatia and Mr. Shlok
Chandra with Mr. Chandratanay
Chaube and Ms. Mansie Jain,
Advocates.

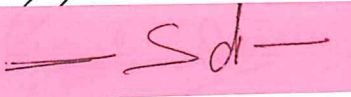
ORDER

CA No. 592 of 2020.

Heard the submissions made by the Authorized Representative of the Appellant. AROC is present and submitted that they have filed their reply in the matter. Proxy Counsel for the Income Tax Department has submitted that reply has been filed. Having heard the arguments advanced by all concerned.

Order is reserved in this matter.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Meenu)